

PUBLIC APPOINTMENTS

HIGH COURT OF DELHI : NEW DELHI

(website: www.delhihighcourt.nic.in)

DELHI JUDICIAL SERVICE EXAMINATION – 2018

THE HIGH COURT OF DELHI invites online applications from eligible candidates for filling up 50 vacancies in Delhi Judicial Service by holding Delhi Judicial Service Examination in two successive stages:

- (i) Delhi Judicial Service Preliminary Examination (objective type with 25% negative marking) for selection for the main examination; and
- (ii) Delhi Judicial Service Main Examination (Written) for selection of candidates for calling for Viva voce.

The Delhi Judicial Service Preliminary Examination (Objective Type) referred to above, will be held on **Sunday, the 10th February, 2019.**

The scale of pay of members of the Service is ***Rs. Rs. 56100-177500 in the 10th level of matrix of 7th CPC Revised Corresponding Pay Matrix and Pay Level.*** A candidate shall be eligible to appear in the examination if he / she is (a) a citizen of India; (b) a person practising as an Advocate in India or a person qualified to be admitted as an Advocate under the Advocates Act, 1961; and (c) not more than 32 years of age as on the 1st day of January following the date of commencement of the examination, i.e., **1st January, 2019.** In the case of candidates belonging to Scheduled Castes / Tribes, the upper age limit is relaxable by 5 years. The upper age limit is also relaxable maximum by 5 years in the case of Ex-Servicemen including Emergency Commissioned Officers and Short Service Commissioned Officers who have rendered at least 5 years military service and have been released on completion of assignment (including those whose assignment is due to be completed within 6 months) otherwise than by way of dismissal or discharge on account of misconduct or inefficiency, or on account of physical disability attributable to military service or on invalidment.

As per O.M. dated 29.12.2005 issued by Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, Government of India, the upper age limit for **persons with disabilities** shall be relaxable by 10 years. General category disabled candidates would, thus, be eligible for age relaxation up to 10 years and SC/ST category disabled candidates would, thus, be eligible for age relaxation up to 15 years.

The candidates shall submit their application online only in the prescribed format through the official website of High Court of Delhi i.e. www.delhihighcourt.nic.in as per schedule of dates, given below:

Commencement of online filling up of Application Forms	22.11.2018 (10:00 AM)
Last date for creating New Log In for online registration	22.12.2018 (11:00 PM)
Last date for filling Online Application Form and/or making payment through Debit Card/Internet Banking	22.12.2018 (11:00 PM)

The fees (**non-refundable**) in the sum of Rs.1000/- for General Category candidates and Rs.200/- for Scheduled Caste / Scheduled Tribe / Persons with Disabilities candidates should be paid through Debit Card / Internet Banking.

The candidates can take printout of application and keep it for future reference. They need not send the print out of the online application to the High Court.

Before filling up the form, the candidates are advised to read carefully the Notification / Advertisement and Instructions for Delhi Judicial Service Examination – 2018.

The number of vacancies to be filled are as under:-

Category	No. of vacancies
General	40
SC	07
ST	03
TOTAL	50

Note 1: Out of aforesaid 50 vacancies, the reservation for PwD candidates shall be as follows:

Category	Vacancies
PwD (Autism, intellectual disability, specific learning disability and mental illness and Multiple disabilities mentioned under clauses (a) to (d) including deaf-blindness)	01
PwD (Locomotor disability)	01
Total	02

- Note 2: The vacancies are subject to change.
- Note 3: The vacancies for PwD (Hearing Impaired) and PwD (Autism, intellectual disability, specific learning disability and mental illness and Multiple disabilities mentioned under clauses (a) to (d) including deaf-blindness) are subject to amendment of existing Rules, which is to be notified.
- Note 3: The differently-abled persons should be capable of efficiently discharging their duties as Judicial Officer as per the satisfaction of the Medical Board as may be constituted before or after their names are recommended for appointment.
- Note 4: No request for rechecking and revaluation of papers would be entertained as the same is not provided for in the Delhi Judicial Service Rules, 1970.

The candidates applying for the examination should ensure that they fulfill all the eligibility conditions for admission to the examination. Their admission at all the stages of examination for which they are admitted by this Court viz. Preliminary Examination, Main Examination (Written) and the Viva voce shall be purely provisional, subject to their satisfying the prescribed eligibility conditions. If on verification at any time before or after the Preliminary Examination (Objective Type), Main Examination (Written) and the Viva voce, it is found that they do not fulfill any of the eligibility conditions, their candidature for the examination shall stand cancelled without any notice or further reference.

Details regarding Preliminary Examination, Main Examination, Viva Voce, eligibility, relaxation in age and other general terms and conditions applicable to the candidates are given in the Instructions available on the online portal of Delhi High Court i.e. www.delhihighcourt.nic.in. Candidates are requested to go through the Instructions before filling up the Application Form.

**Sd/-
(DINESH KUMAR SHARMA)
REGISTRAR GENERAL
13.11.2018**